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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

.....

New Delhi, the 24th April, 1974.

NOTIFICATION
INCOME - TAX

No. 599 (F.No.404/123/74-ITCC): In exercise of the powers conferred by Sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri Hiralal Chakraborty, who is a Gazetted Officer of the West Bengal Government to exercise the powers of Tax Recovery Officer under the said Act.

2. The appointment of Shri Chinta Harin Majumder as Tax Recovery Officer made under Notification No. 343 (F.No. 404/195/72-ITCC) dated 3.12.71 is hereby cancelled.

3. This Notification shall come into force with immediate effect.

(T.R. AGGARWAL)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

NO. (F.No.404/123/74-ITCC):

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12. The Director, IRS(DT), Staff College, Nagpur.

(T.R. AGGARWAL)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

ADK.

No.CG/ITCC/712/212/RSP/74